

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:1108

ANSWERED ON:04.03.2013

PENDING CASES IN EPF SETTLEMENT

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Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the total number of cases of Employees' Provident Fund (EPF) pending for settlement during each of the last three years and the current year, State-wise;
- (b) the reasons for the pendency of such cases;
- (c) the action taken for the speedy disposal of the pending claims along with the outcome thereof;
- (d) whether the Government proposes to review the working of EPF Organisation; and
- (e) if so, the details thereof?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH)

- (a) State-wise details of number of cases of EPF pending for settlement during last three years and the current year are annexed.
- (b) The pendency of claims is largely on account of receipt of higher number of claims as compared to the previous years.
- (c) Continuous efforts are being made to improve the pace of settlement of claims inter-alia including the following:
 - # A provision for ECR (Electronic Challan-cum-Return) has been made for the employers to file their return electronically. This has facilitated to speed up the process of updation of members' accounts on monthly basis.
 - # National Electronic Fund Transfer (NEFT) has been introduced to expedite the process of settlement of claims.
 - # Process of settlement has been simplified.
 - # Stages for approval of settlement have been reduced from 3 stages to 2 stages.
 - # Monitoring of settlement is done by the RPFC-In charge as well as at Head Office.
 - # All the field offices are being directed to review the position of pendency and to take all efforts to settle claims within 30 days.
- (d) & (e) Review of functioning of the Employees' Provident Fund Organisation is an ongoing process. Government reviews the functioning of the Organisation in consultation with Central Board of Trustees, Employees' Provident Fund from time to time and takes appropriate corrective steps.